(d) Yes, satellite images and aerial photography are being used as a preliminary tool for identification of target areas for mineralization.

Mining of minerals without renewal of mining lease/licence

- 1536. SHRI AAYANUR MANJUNATHA: Will the Minister of MINES be pleased to state:
- (a) whether Government has taken note that large scale mining of minerals is being carried out for years without renewal of mining lease/licence in the country;
- (b) if so, the State/UT-wise details thereof indicating the number of private and public sector companies found engaged in mining despite expiry of their mining lease/licence;
 - (c) the action taken by Government against such companies; and
 - (d) the mechanism put in place to check such practice?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) to (d) As per sections 5 and 10 of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957, the State Governments are empowered to grant mineral concessions. The MMDR Amendment Ordinance, 2015 was promulgated on 12.1.2015 to amend the MMDR Act, 1957 through which the provisions for renewal of mining lease has been done away with for minerals except coal and lignite. Prior to promulgation of the Ordinance, the MMDR Act, 1957 empowered the State Governments to grant renewals for mining leases except coal, lignite and atomic minerals. The data on renewal of mining leases is not maintained centrally.

Auction for fresh lease of iron ore deposits

1537. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of MINES be pleased to state:

- (a) whether Government has announced that all iron ore deposits would be auctioned for fresh lease;
 - (b) if so, the State-wise details thereof;
- (c) whether as per the Mines and Minerals (Development and Regulation) Ordinance, 2014 special grace period of five years to lease mines which are more than 50 years old has been extended and 15 years in case of some captive mines; and
- (d) if so, the State-wise and mine-wise details thereof and the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) and (b) The Mines and Minerals (Development and Regulation) (MMDR) Amendment Ordinance, 2015 was promulgated on 12.1.2015 to amend the MMDR Act, 1957. The Ordinance provides that mineral concessions, including for iron ore, will be granted through auction. State Governments grant mineral concessions under the provisions of the MMDR Act, 1957.

- (c) The transition provisions in the Ordinance provides that period of mining leases granted before promulgation of the Ordinance will be deemed to be extended till the following period, whichever is later:
 - (i) 31st March, 2030 in case mineral is used for captive purpose, or 31st March, 2020 in case mineral is used for other than captive purpose;
 - (ii) completion of renewal period;
 - (iii) fifty years from date of grant of mining lease.